

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 107/2002 in  
OA 1713/2000

New Delhi this the 22nd day of May, 2002

Hon'ble Shri V.K.Majotra, Member (A)  
Hon'ble Shri Shanker Raju, Member (J)

Smt. Suman Lata Aggarwal,  
W/O Shri D.L.Aggarwal,  
Sr.Commercial Inspector,  
R/O Flat No.2, Vikas Apartments,  
Plot No.34/1, East Punjabi Bagh,  
New Delhi.

..Petitioner

(By Advocate Shri D.S.Mahendru )

VERSUS

Shri K.J.Singh,  
General Manager,  
Northern Railway,  
Baroda House, New Delhi.

..Respondent

(By Advocate Shri R.L.Dhawan )

O R D E R (ORAL)

(Hon'ble Shri V.K.Majotra, Member (A)

O.A. 1713/2000 filed by the petitioner herein was  
disposed of on 25.9.2001 with the following directions to  
respondents:-

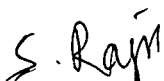
"Therefore, in view of the particular  
facts and circumstances of this case, which  
shall not be treated as a precedent, this  
O.A. succeeds and is allowed to the extent  
that the impugned order dated 7.8.1999  
(Ann.A.1) is quashed and set aside.  
Respondents should extend the benefit of  
Railway Board's letter dated 5.5.1995 to  
applicant w.e.f. 1.1.1996 with  
consequential benefits including payment of  
arrears within three months from the date of  
receipt of a copy of this order. Claim for  
interest is rejected. No costs".

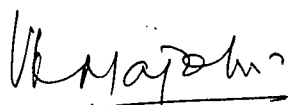
2. Learned counsel of the applicant stated that  
although in compliance of the directions of this Court, the  
respondents have submitted supplementary bill for an amount

of Rs.20,141/- regarding payment of arrears of difference of pay and allowances to the petitioner on 2.5.2002, the applicant has yet not been made the payment and thus the respondents have committed Contempt of Court. On the other hand, Shri R.L.Dhawan, learned counsel of the respondents drawing our attention to compliance report submitted by the respondents stated that there has been some delay in compliance of Court directions for which the respondents have tendered unconditional apology and that the bill having been submitted to Accounts Branch for audit and payment to the petitioner, respondents would not take more than two weeks in making the payment of aforesaid arrears of pay to the petitioner.

3. Having regard to the submissions made by the learned counsel of the respondents we direct them to pay to the applicant arrears of differences of pay and allowances amounting to Rs.20,141/- within a period of two weeks positively from today, failing which the petitioner shall have liberty to revive the Contempt Petition.

4. Contempt Petition is disposed of in above terms and notice to respondents are discharged.

  
( Shanker Raju )  
Member (J)

  
( V.K. Majotra )  
Member (A)

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